

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 209/MP/2017

Subject : Petition for approval of Transmission Charges, Transmission Losses and other Conditions for use of the 176.5 km long 220 kV Double Circuit Dedicated Transmission Line of the Petitioner (Allain Duhangan Hydro Project Ltd.) from Prini (Generating station of ADHPL) to Nalagarh (sub-station of CTU).

Date of Hearing : 21.3.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : A.D. Hydro Power Limited (ADHPL)

Respondents : Everest Power Private Limited (EPPL) and Ors.

Parties Present : Ms. Seem Jain, Advocate, ADHPL
Shri Vimlesh, Advocate, ADHPL
Shri Sumit Garg, ADHPL
Shri Sanjay Jana, ADHPL
Shri Buddy Ranganadhan, Advocate, KPCL
Shri Hemant Singh, Advocate, KPCL
Shri Lakshyajit Singh, Advocate, KPCL
Ms. Alchi Thapliyal, Advocate, KPCL
Ms. Swapna Seshadri, Advocate, HPPTCL
Shri Ukarsh Singh, Advocate, HPPTCL
Shri Neeraj Kumar, NLDC
Shri Sanny Machal, NLDC
Shri Alok Mishra, NLDC

Record of Proceedings

At the outset, learned counsel and the representative of the Petitioner sought additional two weeks' time to furnish the additional detail viz. comparative statement of transmission charges due as well as recovered from start till date from the entities connected to the Petitioner's line in terms of the Commission's order dated 17.10.2019 as called for vide Record of Proceedings for the hearing dated 16.2.2023. The representative of the Petitioner submitted that since such details require compilation of payment details for the period of approximately 12 years, the Petitioner may be permitted the additional time as prayed for.

2. Learned counsel for the Respondent, KPCL submitted that pursuant to the Record of Proceedings for the hearing dated 16.2.2023, NLDC vide its reply dated 15.3.2022 has submitted a Proposed Mechanism of Sharing of Transmission Charges for the 220 kV ADHPL- Nalagarh D/c transmission line as per the judgment of APTEL dated 31.10.2022 in Appeal No. 450 of 2019, wherein for the period from 24.8.2021 onwards, it has been submitted that billing on ADHPL be done as per the

provisions of Regulation 13(9) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and the said line will not be part of the Pool billing as per the said Regulations. Learned counsel submitted that, according to the Respondent, such proposal is in teeth of the judgment of APTEL dated 31.10.2022 and the Respondent be permitted to file its response thereon.

3. The representative of the Petitioner further pointed out that since November, 2022, the Petitioner has not received any money in respect of its transmission line from any of the entities and keeping in view that the closure of financial year is approaching, necessary direction(s) may be issued in this regard.

4. After hearing the learned counsel for the parties, the Commission ordered as under:

(a) The Petitioner to furnish the following details as called for vide Record of Proceedings for the hearing dated 16.2.2023 within two weeks:

| S. No. | Generating Station/ Discom/ Any other entity | Capacity (in MW) | Financial Year | Charges due in terms of order dated 17.10.2019 | Total charges recovered |
|--------|--|------------------|----------------|--|-------------------------|
| | | | | | |

(b) The parties to furnish their respective comments as to the methodology proposed by the NLDC for sharing of the transmission charges of 220 kV AD Hydro–Nalagarh D/C transmission line along with its reply, if any, within two weeks.

5. The Petition shall be listed for hearing on 13.4.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**